

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.1010 of 2019

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Gautam Ram & Anr. --- --- Petitioners

Versus

The State of Jharkhand & Ors. --- --- Opp. Parties

CORAM : The Hon'ble Mr. Justice Aparesh Kumar Singh
Through: Video Conferencing

For the Petitioners : Mr. Anupam Anand, Adv.
For the State : A.C. to S.C.-I
For the Ranchi University : Dr. Ashok Kr. Singh, Adv.

08/11.09.2020 Learned counsel Mr. Anupam Anand for the petitioners, Dr. Ashok Kumar Singh for the opposite party- Ranchi University and learned A.C. to SC-I for the State are present through video conferencing.

Mr. Anupam Anand, learned counsel for the petitioner submits that the reasoned order dated 22nd June 2020 (Annexure-A to the show-cause) passed by the Registrar, Ranchi University shows that the Governing Body had taken a decision on 13th July 2019 in respect of dismissal of the petitioner from service. That order has not been brought on record by the University. He submits that either the University may be directed to bring it on record or the opposite party- Tana Bhagat College may be directed to file a show-cause.

Three weeks' time is allowed to the learned counsel for the University Dr. Ashok Kumar Singh to file a supplementary show-cause to bring on record the minutes dated 13th July 2019 of the Governing Body of Tana Bhagat College, Ghaghra which relates to the decision on the dismissal of the petitioner. List it after three weeks.

(Aparesh Kumar Singh, J.)

Shamim/